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- (b) If so, what is the name of that firm and who is the owner of that firm;
- (c) whether it is also a fact that Government will incur a loss of Rs. 4 crores as a result of this contract; and
  - (d) if so, what are the reasons therefor?

## THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, Sir.

- (b) The name of the firm is M/s Tara-porc and Co. and it is a registered partnership firm
- (c) The extra cost involved in accepting the tender of this firm, which was the second lowest tender, comes to about Rs. 61-likhs.
- (d) The lowest tenderer is also one of the working contractors on the excava tion of the Feeder Canal. He has done so far 12 crores of eft. and has 20 crores eft. of earth work to complete the work assigned to him. This will take nearly three wor king seasons, on the basis of past perfor mance. The annual output of the lowen tenderer on the contract awarded already is only half of the output of M/s. Tarapore and Co. As the lowest tenderor did not have adequate resources and capability to take up this additional work, he was not considered suitable by the Tender Com mittee, which went into the question exhaustively and selected the second lowest tenderer to ensure completion of the Canal by June 1973, latest.

## CUTS IN FARAKKA BARRAGE SCHEME

\*120. SHRI A. P. CHATTERJEE: SHRI K. P. SUBRAMANIA MENON : SHRI NIREN GHOSH:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Gover.imei.t's attention has been dr.wit to a report in Jugantar of 21st December, 1970 that there is a proposal to effect further cuts in Farakka Barrage Scheme; and

(b) if «o, whether such cuts will affect the iltimate utility of the Scheme?

THE MINISTER OF IRRIGATION \UD POWER (DR. K. L. RAO): (a) I'here is no proposal to effect any cut in the sanctioned scheme of the Farakka Barrage Project.

(b) Does not at

## TLNCREASE IN STRENGTH OF JUDGES IN SUPREME- COURT

- 20. SHRI GODEY MURAHARI: W,ll the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is any proposal under Government's consideration to increase the strength of I he Judges in the Supreme Court; and
  - (b) if so, the reasons therefor?

THE PRIME MINISTER AND MINISTER OF HOME AFFAIRS (SHR1MATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

## EXPENSES ON P.M.'S TOUR IN CONNECTION WITH ELECTIONS

- ♦37. SHRI LOKANATH MISRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what are the details of the total expenses incurred by the Government of India on the recent Prime Minister's lour of the country in connection with the election campaign purposes; and
- (b) what is the total amount paid as cypenses by the Congress Party to Govern-

tTransferred from the 29th March, 1971.

◆Transferred from the 30th March, 1971